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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 88/(RE:2010)/2009-2014
NEW DELHI : DATED : 27TH December, 2011

Subject: Amendment in General Note No.5 for Textiles (Product Code: J).

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-2014 and Paragraph 1.1 of Handbook of Procedures (Vol.1), the Director General of Foreign Trade hereby makes the following amendment/additions in the Handbook of Procedures, Vol.2, 2009-2014, as amended.

2. The General Note No.5 for Textiles (Product Code: J) is substituted as under:-
(Addition to the earlier note is given in bold for quick reference)

General Note No. 5: -

"Wherever import of dyes is permitted, the same will be restricted to 12% of FOB value within the overall CIF value of the licence. Wherever, import of dyes and chemicals has been permitted, the same will be restricted to 14% of FOB value within the overall CIF value of the licence except in respect of J.28 where the same will be restricted to 16% of FOB value within the overall CIF value of the licence. **For specialty textile products like Fire Retardant textile product as well as for Water, Oil and Stain repellant textile products, the same will be restricted to 26% of FOB value within the overall CIF value of the licence.**"

3. Effect of Public Notice

The existing ceiling of 14% of FOB value within the overall CIF value of the licence will be enhanced to 26% of FOB value **for specialty textile products like Fire Retardant textile product as well as for Water, Oil and Stain repellant textile products.**

(Anup K. Pujari)
Director General of Foreign Trade

(F.No.01/84/50/261/AM-10/DES-V)